RAIYA SABHA

Friday, 9th March 1956

The House met at eleven of the clock. Mr. CHAIRMAN in the Chair.

PAPER LAID ON THE TABLE

MINISTRY OF FINANCE NOTIFICATION PUBLISHING THE COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS 1956

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. Shah): Sir, I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy a of the Ministry of Finance (Department of Company Law Administration) Notification S.R.O. No. 432A, dated the 18th February, publishing the Companies (Central Government's) General Rules Forms, 1956. Placed in the Library. See No. S-82 56.]

MR. CHAIRMAN: Bills to be introduced, Mr. Sekhar.

THE EMPLOYEES' PROVIDENT FUND (AMENDMENT) BILL, 1956

SHRI N. C. SEKHAR (Travancore-Cochin): I beg leave to introduce a Bill further to amend the Employees' Provident Funds Act, 1952.

Mr. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds Act, 1952."

The motion was adopted.

SHRI N. C. SEKHAR: Sir, I introduce the Bill.

14 R.S.D.—1.

THE MOTOR VEHICLES (AMEND-MENT) BILL, 1956

SHRI S. N. MAZUMDAR (West Bengal): Sir, I beg leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

Mr. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

The motion was adopted.

SHRI S. N. MAZUMDAR: introduce the Bill.

THE INDIAN REGISTRATION (AMENDMENT) BILL, 1955

SHRI P. T. LEUVA (Bombay): Mr. Chairman, Sir, I beg to move:

"That the Bill further to amend the Indian Registration Act, 1908 as passed by the Lok Sabha, be taken into consideration."

The present Bill seeks to amend section 2 of the Indian Registration Act. This is presumably a non-controversial measure, but looking through a wider perspective it has got great significance. For the present I will not refer to it just now. Now, I seek to delete certain portion from section 2 of the Indian Registration Act. The wording of section 2(1) is:-

"'addition' means the place residence, and the profession, trade rank and title (if any) of a person described, and in the case of an Indian, his caste (if any) and his father's name, or where he usually described as the son of his mother, then his mother's name:"

My only amendment is that the words "his caste (if any) and" be deleted. With regard to this I would like to bring to the notice of the House that the word "addition" appears in sections of the Indian Registration Act. The sections are 55 and 58.

[Shri P. T. Leuva.]

When any document is presented for registration, the registrar has to perform-certain duties under section 55. He has to prepare an index and in that index he has to mention the name of the person and his addition. Index number one shall contain the names and additions of all persons executing and of all persons claiming under every document entered of memorandum filed in Book No. 1.

Section 58 refers to the endorsement to be made on a document. There also the word 'addition' appears. Now, the registrar, in order to satisfy the identity of the person, can put questions to the person who presented the document for registration. Under section 34 (b) he has to satisfy himself that the person who is presenting the document for registration is the very person described in the document. If the person refuses to answer any question then the registrar is perfectly justified in refusing registration. Under section 17(1) of the Registration Act, certain documents are compulsorily registrable. If the documents are not registered-even though they are required to be registered-certain legal consequences follow. Therefore, my only amendment is that the registrar cannot refuse the registration on the ground that the person who presents the document for registration does not mention his caste in the document.

Now, Sir, looking fromanother point of view it is quite necessary that wherever we find the mention of caste it should be done away 'with, for this reason that our country has suffered because of this stratification of our society into various systems. From that point of view, I feel that the present amendment though it might be small in nature will set a trend in our thinking for the future and we may be in a position to do away with this system of caste. I would, therefore, request the House to accept this Bill as passed by the Lok Sabha.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Indian Registration Act, 1908 as passed by the Lok Sabha, be taken into consideration."

SHRI H. P. SAKSENA (Uttar Pradesh): Mr. Chairman, if the object of this amending Bill is just to remove the disqualification which the hon. mover thinks occurs because of the use of the word 'caste' I submit that this amending Bill is unwarranted. I will give my reason why I think that it is not necessary. An extract from the Indian Registration Act shows that the words are:—

"'addition' means the place of residence, and the profession, trade, rank and title (if any) of a person described, and in the case of an Indian, his caste (if any)."

Now, the addition of the words any" here precludes the necessity of supposing or presuming that the caste exists there. It does not and by reason of the fact that India has been declared to be a secular State presumption itself is wrong. assumption is wrong that there is any caste. We have already declared Constitution that India secular State. There are no and if anybody puts down the caste, it is his fault, not fault of the Constitution or the law. And, therefore, in my opinion this amending Bill is unwarranted and unnecessary.

श्री रामेश्वर श्रींनिभोज (मध्य प्रदेश) : सभापित महोदय, श्री लेखवा ने जो श्रमेंडिंग बिल पेश किया है, उसका मैं समर्थन करता हूं । इसका कारण यह है कि केवल हिन्दू धर्म ही ऐसा है, जिसमें बहुत सी जातियां, वर्ण श्रीर उपजातियां हैं । जब कोई व्यक्ति चाहे वह किश्चियन हो, मुसलमान हो या पारसी हो, रजिस्ट्रेशन के लिये जाता है तो मैं नहीं समझता कि वह श्रपनी जाति लिखत। है । वह केवल श्रिधक से श्रिधक श्रपना नाम श्रीर धर्म लिखता है, क्योंकि उनमें जाति-पांति का कोई झगड़ा नहीं होता ।

यदि एक किश्चियन भाई ग्रपना नाम पितामह के नाम के ग्रागे किश्चियन लिखकर ग्राइडेन्टीफाइ किया जा सकता है, पहिचाना जा सकता है, यदि एक मुसलमान भाई ग्रपने नाम के ग्रागे मुसलमान लिखकर पहिचाना जा सकता है, यदि एक पारसी भाई ग्रपने नाम के ग्रागे पारसी लिखकर पहिचाना जा सकता है, तो मैं नहीं समझता कि जो हिन्दू जाति के लोग हैं, वे भी ग्रपने धर्म ग्रथवा ग्रपने पिता के नाम से क्यों नहीं पहिचाने जा सकते हैं ?

वैसे सक्सेना जी ने कहा कि इसमें कोई ग्रापत्ति नहीं है क्यों कि हमारा जो विधान है वह जाति पांति को किसी तरह का प्रोत्साहन नहीं देता है। मैं उनसे यह जानना चाहंगा कि यदि हमारा विधान प्रोत्साहन नहीं देता तो फिर हम अपने कानुनों में इन जातियों को पहचान कर या उनको कानुनी सैंक्शन देकर क्यों मजबर करें कि कोई सरकारी दफ्तर में जाय तो उसके लिए ग्रनिवार्य हो जाय कि उसे श्रपनी जाति बतानी ही पडे । हमारे यहां कुछ ऐसे नियम हैं जो बहत ही ज्यादा प्रचलित हैं। हमारे यहां कुछ ऐसी प्रथायें भी हैं, जिनमें पिता का नाम जो होता है वहीं उसके नाती का नाम होता है, उसके लड़के का नाम होता है। उदाहरण के लिए सदाशिव नारायण ले लीजिये। नारायण का लडका होगा, उसका नाम सदाशिव रख दिया जाता है श्रौर जो सदाशिव लड़का होगा, उसका नाम नारायण रख दिया जाता है। इस तरह का हमारे देश में, हमारे धर्म में नियम होता है "सदाशिव नारायण" "नारायण सदाशिव" । ऐसी स्थिति में व्यक्ति का नाम पहचाना जाना जरूर कठिन हो जाता है। इसके श्रलावा एक ही गांव में, एक ही शहर में बहुत से ग्रादमी एक नाम के होते है परन्त् उनको पहचाने जाने के लिये उनकी उमर, उनका मुहल्ला, उनका घर स्रादि दूसरी बातें होती है। मै यह भी कहंगा कि यदि

जाति के स्थान पर धर्म लिखा जाय, तो उसकी भी कोई ग्रावश्यकता नहीं है। हमारे देश में ऐसे नाम प्रचलित है कि उन नामों से ही पहचाना जा सकता है कि कोई हिन्दू है, मुसलमान है, ईसाई है या पारसी है। इस लिये धर्म का नाम लिखना ग्रावश्यक नहीं है। ग्रधिक से ग्रधिक हम चाहें तो पितामह का नाम जाति के स्थान पर जोड़ दें। जैसे मेरा नाम रामेश्वर है ग्रौर मेरे पिता का नाम उमराव है, यदि गांव या एक शहर में मेरे ही नाम के लोग हैं तो मेरे पितामह का नाम मेरे नाम के साथ लगाया जा सकता है। इस तरह से इस चीज की दिक्कत को हम कम कर सकतें हैं।

वैसे जाति पांति नष्ट कर देने की चीज केवल इस लिये नहीं है कि हम उसे पसन्द नहीं करते, बल्कि जाति पांति के झगड़ों में सब से बड़ी बाधा, सबसे बड़ी खराबी यह है हम ग्रपनी राष्ट्रीयता को कमजोर बनाते हैं। यदि जाति पांति का झगड़ा नहीं होता ग्रौर यह भेदभाव नही होता तो जो हिन्दू समाज भृतकाल में इतना बलवान भ्रौर प्रख्यात रहा, वह धीरे धीरे इस ग्रवस्था को नहीं पहुंचता कि हिन्दुग्रों की संख्या तो कम होती ही जाती है श्रौर साथ ही साथ हिन्दू जाति राजनैतिक, ग्रार्थिक सभी क्षेत्रों में कमज़ोर भी होती गई। इसलिये मैं कहंगा कि यह जातिपाँति हिन्दू समाज के लिये रोग है, राष्ट्रीयता के लिये यक्ष्मा है, राजरोग है स्रौर जब तक यह यक्षमा या राजरोग ठीक नहीं किया जाता, तब तक न तो हिन्द समाज स्वस्थ हो सकता है ग्रौर न उसकी राष्ट्रीयता ग्रौर एकता में ही हमको बल मिल सकता है। महात्मा गांधी ने तो जाति पांति को समाज का कोढ कह कर पुकारा था ग्रौर उन्होंने यह भी कहा था कि यदि हिन्दू जाति को जीवित रहना है; तो उसके लिये यह ग्रावश्यक है कि वह जाति पांति को तोड़ दे। मैं इस संशोधन के

श्री रामेश्वर अग्निभोज।

सम्बन्ध में यह नहीं कहना चाहता कि मैं एक हिन्दू के नाते केवल हिन्दू धर्म की रक्षा चाहता हूं, परन्तु मैं इस लिये यह कह रहा हूं कि इस जाति पांति के झगड़े में स्वाभाविक ही ऊंच नीच का सवाल हमारे सामने श्रा जाता है, श्रीर जहां ऊंच नीच का सवाल श्रा जाता है, वहां वर्ण व्यवस्था का सवाल श्रा जाता है श्रीर जहां वर्ण व्यवस्था का सवाल श्रा जाता है श्रीर जहां वर्ण व्यवस्था का सवाल श्रा जाता है, वहां पर हमारी राष्ट्रीय एकता, हमारे राष्ट्र का एकीकरण श्रीर हमारे राष्ट्र का पुख्तापन सभी को श्राघात पहुंचता है।

इस लिये लेउवा साहब के इस बिल का समर्थन करते हुये मैं माननीय सदस्यों से यह प्रार्थना करूंगा कि यदि वे इस जाति पाति के कलंक को कानून की किताबों से निकाल दें तो ग्रच्छा है। साथ ही केन्द्रीय सरकार को ऐसे सरकुलर्स निकालना चाहिये कि स्कूल कालेजों में ग्रौर नौकरियों में भी जाति को बताने वाले जो जो सिम्बल, साइन या चिन्ह हैं, उनको निकाल दिया जाय तो उत्तम होगा।

इतना कह कर मैं इस बिल का समर्थन करता हूं।

श्रीमती सावित्री निगम (उत्तर प्रदेश): सभापति महोदय, मैं श्री लेउवा द्वारा प्रस्तावित इस बिल का हार्दिक समर्थन करने के लिये यहां खड़ी हुई हूं।

जमाना इतना तेजी से वढ़ रहा है और हम इतना श्रागे बढ़ चुके है कि जो भी ऐसी मान्यतायें और ऐसे नियम समाज में प्रचलित हैं, जिनके द्वारा हमारा श्रापस में मतभेद, और संकीर्णता बढ़ती है, जो एक भेदभाव और एक हीनत्व की भावना हमारे हृदय में पैदा करते हैं, उन्हें हमें तुरन्त ही छोड़ देना चाहिये और विशेषरूप से उन्हें कानूनी किताबों से और कानूनी मिसलों से तो बिलकुल ही ग्रलग कर देना चाहिये।

श्रीमन्, ग्रभी हमारे सामने ऐसे तर्क रखे गये जिनमें यह कहा गया कि हमारा कांस्टिट्यूशन तो स्वयं ही इस बात का समर्थन करता है ग्रीर हमारी स्टेट एक सेक्यूलर स्टेट है। लेकिन यह सब होते हुये भी स्रौर कांस्टिट्यूशन के द्वारा पूरी सहमति मिलने के पश्चात् भी हमारी क्या स्थिति है यह हमें कभी नहीं भूलना चाहिये। श्राज केवल कास्ट, वर्ण श्रौर जाति की चौखटों के कारण हमारे मनों में कितनी भेदभाव, ईर्पा श्रौर द्वेष की भावनायें उत्पन्न हो सकती है श्रौर उनका कितना खराब नतीजा हो सकता है, इसका हमें बम्बई में श्रभी होने वाली हालत से भलीभांति पता हो चुका है। ग्रब वह युग ग्रागया है जब कि ऐसे स्थानों में जहां कि रजिस्ट्रेशन वगैरह होता है, हमें कोई भी जाति या वर्ण रखने की स्रावश्यकता नहीं होनी चाहिये। हमारी संस्कृति में सदैव हर स्थान में श्रपवाद की गुंजायश है। जाति पांति की चौखटों के द्वारा हम अपने उद्देश्य से, अपने ध्येय से कितनी दूर भटक जाते हैं, यह इस युग में हमारे ऋषि, मनीषी ग्रौर विचारक ग्रनेक प्रकार से बता चुके हैं। धर्म दो प्रकार के होते हैं, एक भ्रापित धर्म भ्रौर दूसरा ग्रचल धर्म । इस लिये श्रापति धर्म की भांति इस वर्ण व्यवस्था या जाति पांति काभी जन्म हुम्रा था। किन्तु म्रब ऐसा युग आ गया है, जब यह देखने की आवश्यकता है कि इस भ्रापित धर्म ने हमें कितनी हानि पहुंचाई है। हमारे समाज में कुछ ऐसे नियम हैं जो कि शाश्वत रहते हैं जैसे कि श्रहिंसा, सत्य, प्रेम, एकता भ्रादि । इनका हमारे समाज में बड़ा महत्वपूर्ण स्थान रहता है, किन्तू इनका स्थान जब इन भ्रापति धर्म की भांति प्रतिष्ठित होने वाले नियमों ने ले लिया है ग्रौर हम ग्रापस में <mark>श्री</mark>पति धर्म या ग्रचल धर्म के नियमों का इस प्रकार द्रुपयोग करने लगे हैं कि भाई भाई को हीन समझने लगा है, मानव ने मानव का शोषरा प्रारम्भ कर दिया है। इसलिये यह उप-

मुक्त ही है कि हम सब पूरी सहमित के साथ लेखा साहब के इस बिल का समर्थन करें और यह बात स्पष्ट कर दें कि हम सदा जमाने के साथ रहने वाले हैं और हमारा जो शाश्वत धर्म है, जो उसके अव्यय हैं, उनको चल धर्म के चंगुल से बचाकर मानव धर्म की प्रतिष्ठा करने वाले हैं। जब तक हम इस प्रकार के जो दोष समाज में हैं, उनको दूर न कर सकेंगे और जाति पांति की चौखटों को मिला न सकेंगे, तब तक हमारे देश में सर्वोदय समाज की रचना होना असम्भव सा हो जायगा। इन शब्दों के साथ मैं इस बिल का हार्दिक समर्थन करती हूं।

Shri AKBAR ALI KHAN (Hyderabad): Mr. Chairman, Sir, I think that the amendment proposed is a necessary amendment, an amendment regarding which by no stretch of imagination I or anybody could think that there be any opposition, and anyhow as my hon. friend, Mr. Saksena, has opposed.....

Shri H. P. SAKSENA: I did not oppose it. I simply said that it was unwarranted and unnecessary, and I gave reasons for it. I am sorry I am the victim of misunderstanding these days.

SHRI AKBAR ALI KHAN: friend has naturally got excited, and is in an excitable mood. But point is that he did say that it is not wanted. To that extent, he considered that this amendment was unnecessary. My submission is that it is imperative, extremely necessary, and it is high time that this amendment is made and the word 'caste' removed enactment. After from any establishment of a secular State, there is no question of our continuing this habit. We are now talking of Parliament of man, and you yourself, Sir, in your speeches in India outside are striving towards human society with one Parliament. So, is it not high time that we removed this word from all our enactments? It is not necessary that we should mention our religion, caste or subcaste. It is every obvious.....

SHRI B. C. GHOSE (West Bengal): Why title also?

SHRI AKBAR ALI KHAN: I justify titles but I think I will take some other opportunity to justify it. So far as this particular amendment is concerned, it is extremely necessary, because, if the requirement is there, people are inclined to write their castes. That is why we want that people should not be required to give their caste. This is the reason for this amendment. I would request the hon, the Law Minister to through all the enactments-I hope Mr. Pataskar will give his attention to me also-and to see that the word orsub-caste is omitted. wherever they are mentioned.

Dr. P. C. MITRA (Bihar): Then 'scheduled caste' also should go.

SHRI KISHEN CHAND abad): I wholeheartedly support this Bill, but I think it is an incomplete Bill. We know that after their names, a large number of people add their caste or sub-caste, so that it becomes an integral part of their names. This Bill says that there will be no necessity or compulsion to state the caste. but if that is part, an integral part, of the name, it will automatically come in. The result will be that in case of those persons whose name contains their caste, it will be there. while in the case of other persons. that caste may not be there. I will go a step further and say to the hon. mover that in registration, the part indicating caste should be eliminated. There are endings signifying the four principal castes, Sharma, Gupta, representing three castes and Das representing the fourth So, if these form an integral part of the name, they should not find a place in the registration deed. Only then, the picture will be complete. As an hon. Member has pointed out some have prefixes like 'Pandit'. This not

[Shri Kishan Chand.] only signifies an honour paid to a learned man, but it also signifies a caste. Similarly the word 'Shastri'. All these prefixes and suffixes which have any relationship with caste should not find a place in any registration deed or title deed or in any document transferring property or for entering into any contract or agree-

श्री रामेश्वर ग्रानिभोज: शास्त्री तो उपाधि होती हैं। क्या आपको यह नहीं है ?

SHRI KISHEN CHAND: These words 'Pandit' and 'Shastri' are used with two different meanings. are qualifications or mark of respect as well as words denoting caste. In so far as they represent caste, they should not find any place. If they represent only honour, then they may continue. So, in supporting this Bill, I think that the hon. mover should accept an amendment—which may kindly permit—that any suffixes or prefixes or part of a name which signify caste should be deleted from any document for registration. Then only will this Bill become complete.

Sir, there is a lot of provincialism these days. If you have the name 'Chatteriee' or 'Mookerjee' you 'Chattopadhaya', immediately come to know that the man concerned comes from a particular province; not only the province but you get to know the caste also. So, I will go and say that any a step further suffixes which signify province should also be deleted. In the case of Muslims, there are such distinctions like Pathan or Sheik; these suffixes should As it is, the Bill is not comprehensive enough. The deletion of 'caste' alone is not sufficient. I do hope that the hon. the mover of this Bill will accept this amendment of mine.

Shri M. GOVINDA REDDY (Mysore): Sir, I am rising to answer the point made by Mr. Saksena, which has not yet been replied to by any of the previous speakers. He considers that this Bill is unnecessary. By reading the definition as given in the principal Act, he has come to that conclusion. I request him to through the definition again.

"'addition' means the place residence, and the profession, trade rank and title (if any) of a person described, and, in the case of an Indian, his caste (if any) and his father's name, or where he is usually described as the son of his mother, then his mother's name:"

Evidently, the object of the framers of the principal Act, in introducing this definition, is to get as particulars for the identification the individual as possible, and caste or sub-caste is a necessary part of the identification. As we know, least amongst the Hindus in India. caste or sub-caste was found to be necessary. For instance, we named after the Gods. We find people of the same name in different castes. For instance, my name 'Govinda'. There are hundreds people of that name in my part of the country. That is a very common name. Often I had received letters addressed to some other person and letters addressed to me have gone to other persons.

SHRI B. K. P. SINHA (Bihar): Has the experience of the hon. Member ever been pleasant in this respect?

SHRI M. GOVINDA REDDY: I had once a telephone call from a The peon came and told me that there was a call for me. I went to answer it and at once I received upbraidings, "You have come to Bangalore. Why did you not come my house? What is the meaning of this? and so on. I was terribly surprised. Later on I made enquiries and found that it was meant for another person of my name. Such things happen 'Hanumantha' is a very common name in my part of the country. So also 'Rama' or 'Anjaneya'. We are also in the habit of

giving the father's name, and often fathers' names also coincide. Therefore, it is out of experience probably that it was found necessary by the framers of the principal Act to get particulars of the caste or sub-caste. That was the object in adding this definition.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): What happens in other countries where castes are not prevailing?

SHRI M. GOVINDA REDDY: other countries where castes are not prevailing, it is the name that counts but whereas here because we have common names-most of us-it was found to be necessary perhaps. Saksena thinks that the addition of the words 'if any' makes this Amending Bill unnecessary. That means, he considers that it is not obligatory on the part of a person who presents a document for registration, to mention his caste or sub-caste. That is why he says that this Amending Bill is unnecessary but according to what I said, before, it is necessary. obligatory on the part of the person who produces a document for registration to mention the caste or subcaste. Supposing there is no Amending Bill of this sort and a person who considers it not necessary for him to mention his caste presents a document to the Registration Officer, if that officer rejects the document, he will be perfectly within his rights. Therefore it is necessary in interests of the person who presents the document, to see that the identifying particulars regarding him are entered in the registration document. а Registration Supposing registers a document and then later on there is another claimant coming and answering to the same identificathe sub-caste.—well without tion such complications do arise-there will be difficulty. Therefore it was necessary for particulars to be given. Mr. Saksena now should see that this Amending Bill is necessary if we want documents to be registered without the mention of caste or sub-Ιf a Registration caste.

refuses to register a document, then without this Amending Bill a party has no claim on the Registration Officer. He cannot compel him to get the document registered because he will not have answered these particulars by omitting to enter his caste or sub-caste. Therefore it is very necessary, although I do believe that in spite of this Amending Bill people continue to register the documents giving their caste and sub-caste. As I said, it will be in their interests to see that full identifying particulars are to be given and as it is possible that persons of the same descriptions are usual to be found, in his own interest he may find it necessary to register the document by giving his sub-caste but my point was that Mr. Saksena is wrong in thinking that this is unnecessary. Until we take away from the Registration Officer his discretion to reject registration of a document if it does not contain the caste or sub-caste, this Amending Bill becomes necessary.

SHRI B. K. MUKERJEE (Uttar Pradesh): Mr. Chairman, Sir, I welcome this Amending Bill and we have got to congratulate the mover of this Amending Bill in the Lok because he has made an attempt to focus the attention of the nation to take action in the right direction. This, I am pretty sure, will have a psychological effect in the minds of the people not only for the purpose of registration of any document but for all other purposes where they at present are required to put their caste or sub-caste in any document for registration or for any other purpose but I think the mover should have gone a step further. I do not know whether any amendment, if proposed at present, will be acceptable or not but I feel that this clause, which is now to be amended, has got other words which ought to have been also removed because the incorporation or leaving these words in this clause, as they are today, reminds us of the colonial rule in this country which we had removed. Those words are-'and in the case of an Indian'.

[Shri B. K. Mukerjee.]

This law is meant for Indians and this law is meant for Indians only. But to cover any non-Indians we have got to incorporate special clause in this Act. Or the words should have been changed that 'In the case of non-Indians, we require these.' But the entire Act is meant for Indians and Indians only. As this Act was passed several years back when there used to be a class of people enjoying more rights therefore it was that they were excluded. Indians as they are today or they were then, were excluded and for them there were some more things to be done. It was not for everybody. For instance the Britishers were not required to do all these. Therefore I feel these words also 'and in the case of an Indian' should have been deleted but in the case of a non-Indian residing India, if they require any document to be registered, we can impose conditions and that should be dealt with by a separate Bill. Therefore I feel that 'in the case of an Indian' should also be removed from this clause. This removing of the caste from a document to be registered is not all that is expected of the people or of the Government but this will give a psychological effect for other purposes wherever a caste is to be given. Unfortunately this system is found in many other legislations and it is hoped that the Government will immediate steps to remove these deficiencies in the existing legislations. We are dealing with enactments and laws of the country but there are some rules also. There are many rules not only in private concerns but in the Government establishments also where a man is required to give his caste. For instance at the time of employment in many cases the candidates have their castes or sub-castes in a form provided by the Government department for recruiting employees. hope this will be an incentive to the departments to remove all these discriminatory methods from their rules and from all forms they are using at

present where this caste is to stated. There is no doubt that though we claim India to be a Secular State. yet that is to be proved by our action. Caste is a source for discriminating people as in this House, some time back the Government had to admit that there were reservations of seats for employment under the Government and those seats were not filled up by the people for whom those seats were reserved. What I mean is, there are reserved posts for the scheduled caste candidates. Therefore, in spite of the fact that there were scheduled caste candidates available for all the posts, the Government did not fill up those posts with them, because, they say, because these are scheduled caste candidates, their applications would be separate from the others. In this way they are not allowed to compete equally with the other candidates or get employment. The authorities say that because these are scheduled caste candidates, their applications be considered for filling up reserved posts only. I know it is not possible to remedy these things means of legislation. We have to bring about a change in the minds of people and a change in the education of the people. We should bring about a change in the minds of the people who manage and conduct our affairs. the Government servants. Only then can we remove these disparities. I do hope that the Government will bear this in mind and not rest content with passing this measure, this amending Bill. I know this House will surely pass this amending Bill. But the Government must not stop with that. They should take courage in both hands and try to change the minds of their big officers or their employees wherever they try to discriminate on account of caste sub-castes. Also I want the Government to remove from all their rules and from all the forms that they have for recruitment of staff, the provision for stating the caste and sub-caste: The candidates should not be required to enter their castes and sub-castes.

With these few words, Sir, I again congratulate the mover of this amending Bill in this House and request him, if he thinks fit, to move an amendment on the lines that I have suggested, for removing the words "and in the case of an Indian" from the particular clause in the original Act.

डा॰ पी॰ सी॰ मित्रा (बिहार) सभापति महोदय. इस बिल को पास करने में बहत सी दिक्कतें है। बिहार के छोटा नागपूर हिस्से में इस समय जो हालत है, इस बिल के पास होने के बाद वहां ग्रौर भी खराब हो जायेगी। छोटा नागपूर में ग्रादिवासियों में मुन्डा ग्रौर ग्ररोन नाम की दो जातियां हैं। इन ग्रादिवासियों में कई किस्म के नाम हैं, जैसे भगवान, महादेव ग्रौर शनिश्चर इत्यादि । बंगाली नामों से मिलते हये भी बहुत से नाम वहां पर मौजद हैं। श्रगर लोगों को किसी चीज के लिये रजिस्टे्शन करवाना होता है ग्रौर वे सिर्फ ''महादेव'' लिखकर रजिस्ट्रेशन या लेन्ड ट्रांसफर करवाना चाहते हैं, तब तो उनका काम भ्रासानी के साथ हो जाता है, लेकिन जब वे "महादेव" के साथ मुन्डा या ग्ररोन भी लिख देते हैं तो रजिस्ट्रेशन वाले ग्राफिसर कहते हैं Without the permission of the Deputy Commissioner हम ऐसा सकते हैं। इस से वहां पर लोगों को तरह तरह की दिक्कतों का सामना करना पडता "车" है ।

सरकार की तरफ से जितनी भी नौक-रियों के लिये एडवरटाइजमेंट निकलते हैं, उन में शेड्यूल्ड कास्ट के लिये खास रियायत दी जाती हैं। ग्राप ने शेड्यूल्ड कास्ट की जो लिस्ट बनाई है उस में बहुत सी जातियों का नाम दिया हुग्रा है। ग्राप में किसी चीज़ के लिये ग्रप्लाई करता हूं ग्रीर ग्रर्जी में सिर्फ ग्रपना नाम "पूर्ण मित्र" ही लिखता हूं तो मुझे स्कालरशिप नहीं मिलेगी, जब तक कि मैं पूर्ण मित्र के साथ साथ ग्रपनी जाति नहीं लिखता । ग्रगर कोई भी ग्रादमो स्कालरशिप के लिये ग्रप्लाई करता है श्रौर ग्रपने नाम के ग्रागे ग्राप की बनाई हुई शेड्युल्ड कास्ट की लिस्ट के नामों में से कोई नाम नहीं लिखता, तो उस को स्कालर-शिप नहीं मिलता है। इस के साथ ही साथ एक ग्रौर भी बात उस ग्रादमी को यह करनी पड़ती है एक किसी गज़टेड स्राफिसर, पालिया-मेन्ट के मेम्बर या ग्रसेम्बली के मेम्बर से सर्टिफाई कराना पडता है कि वह उस जाति का ब्रादमी है, जिस का नाम भारत सस्कार-की शेडयल्ड कास्ट लिस्ट में है। जब वह इस तरह का सार्टिफिकेट लिख कर ग्रपनी श्रजीं के साथ भेजेगा तभी उस को स्कालरशिप मिल सकती है। जब ग्राप के सरकारी कागजों में ही कास्ट का झगड़ा है, तो यह चीज किस तरह से दूर हो सकती है।

म्राज हम देखते है कि शेड्युल्ड कास्ट -वालों को तरह तरह का प्रिफरेंस दिया जाता है। जब इस तरह से सरकार उन को बढ़ावा देती है तो यह चीज ग्रपने ग्राप खत्म नहीं हो सकती है । शेड्युल्ड कास्ट की भ्रापने - • जो लिस्ट बना रखी है, उस में सैंकड़ों नाम -है । मद्रास, बम्बई, बिहार यानी सब प्रान्तों -के लिये अलग अलग भ्राप ने लिस्टें बना रखी हैं। ग्राप ने शेड्यूल्ड कास्ट वालों के -लिये ग्रौर शेड्युल्ड ट्राइब्स वालों के बच्चों 🐬 के लिये ग्रलग ग्रलग स्कालरशिप रखे हैं। उन के बच्चों को यह लिख कर देना पडता-है कि हम मेहतर के बच्चे हैं, हम घासी के बच्चे हैं। ग्रगर वे इस तरह की बात 🥍 नहीं लिखेंगे तो उन को किसी तरह का स्कालरशिप नहीं मिलेगा । इन स्कालर-ः शिप के कागजों में खाली "इंडियन जाति" लिख देने से किसी को स्कालरशिप नहीं मिल सकता है, जब तक कि वे ग्रपनी जाति का नाम नहीं लिखते । इसी तरह से ऋगर 🧐 कोई सिर्फ ''ट्राइब'' का शब्द लिख दे तो -उस को स्कालरशिप नहीं मिल सकता, तब -

[डा॰ पी॰ सी॰ मित्रा]
तक कि वह जाति नहीं लिखता । ग्रगर मैं
पूर्ण मित्र लिख दूं तो काम नहीं चलेगा,
जब तक कि मैं जाति भी उस के ग्रागे नहीं
लिख् ।

श्राज हम देखते हैं कि देश में कई तरह की जातियां मौजूद हैं। ब्राह्मणों म भी बहुत सी जातियां हैं। देश के श्रन्दर सभी तरफ डिस्टिक्शन बना हुग्रा है। जब हम एम० पी० का शब्द बोलते हैं तो इस से काम नहीं चलता जब तक कि उसके श्रामे राज्य सभा श्रौर लोक सभा का नाम नहीं लेते। खाली एम० पी० बोलने से काम नहीं चलता। यह भी एक तरह का कास्ट सिस्टम है। लोक सभा वाले एम० पी० कहते हैं कि हम तो हजारों रुपया खर्च करके एम० पी० बने हैं, जब कि राज्य सभा वालों को प्राविशियल लेजिस्लेचर्स चुनते हैं, जिसमें कुछ भी खर्च नहीं होता।

छोटी जाति के लोग ऊंचा उठना चाहते हैं। वह चाहते हैं कि हम ब्राह्मणों के साथ शादी करें।

श्रीमती सावित्री निगम : क्यों नहीं ।

डा० पी० सी० मित्रा : मगर ऐसा कैसे हो सकता है, जब कि सरकार ही भेदभाव रखती है । सरकार के अन्दर तरह तरह के कास्ट बने हुये हैं—सेकेटरी, असिस्टेंट सेकेटरी, अन्डर सेकेटरी वगैरा । मुकर्जी सेकेटरी जो हैं, डिप्टी सेकेटरी और असिस्टेंट सेकेटरी जो हैं, वे सब एक तरह कास्ट ही तो हैं । प्रेजीडेंट और डिप्टी प्रेजीडेंट, वगैरा यह सब भीं एक तरह के कास्ट हैं । इन सब चीजों को उटा दीजिये । इस देश में सब प्रेजीडेंट है, मेम्बर हैं, सेकेटरी हैं । मजूमदार क्या है, यह भी एक तरह की जाति है । इस तरह से हमारे देश में कई कास्ट हैं ।

श्री सत्येन्द्रनारायरा मजूमदार (पश्चिमी बंगाल) : मजूमदार सब कास्ट में है।

डा० पी० सी० मित्रा: नवाबों के समय में बंगाल में मजूमदार, दीवान जी श्रीर कई तरह की जातियां बनी थीं। श्रव श्राप लोगों की मेजोरिटी है, श्राप लोगों के हाथ में ला है, जो कुछ श्राप करना चाहेंगे वह पास हो जायेगा। लेकिन श्राप को इस तरह का काम करना चाहिये जिससे ये जातियां जो इस समय हमारे देश में हैं, खत्म हो जायं।

इलैक्शन में भी श्रापने भेदभाव रखा है। शेड्यूल्ड कास्ट के मेम्बरों को सिक्युरेटी के लिये श्राधा रूपया देना पड़ता है, जब कि दूसरे लोगों को पूरा रूपया देना पड़ता है। इस तरह का भेदभाव श्रापने सब जगह रखा हुश्रा है। जब तक श्राप इस तरह के भेदभावों को नहीं मिटायेंगे, तब तक इस देश के श्रन्दर से जाति या कास्ट की प्रथा नहीं मिटेगी।

रैं। द्याल कास्ट के मेम्बरों को हाफ देना है। तो रिटर्निंग ग्राफिसर नामिनेशन ही रिजेक्ट कर देगा, क्योंकि कोई ग्राकर यह बोलेगा कि वह शेड्यूल्ड कास्ट नहीं है। परसों उसने रिजिस्ट्री किया है ग्रीर आज बोलता है कि हम डोम हैं। इसी लिये में कहता हूं कि इससे दिक्कत पड़ेगी। कास्ट की दरकार है। छूग्राछूत खाने पीने के लिये है, डाक्युमेंट के वास्ते नहीं है। महात्मा जी यह नहीं बोले थे कि कास्ट उठा दो। वे यह बोले थे कि बेटी-रोटी छोड़कर बाकी सब कास्ट उठाग्रो। इसलिये कास्ट की दरकार है। वैसे ग्राप चाहिये तो ला बनाइये, लेकिन पीछे दिक्कत उठाइयेगा।

Shri N. D. M. PRASADARAO (Andhra): Mr. Chairman, I completely support this Bill and I could not understand the reasoning of Mr. Govinda Reddy when he spoke

against the Bill and said that it was necessary to retain the mention castes and sub-castes. For purposes today, of identification there are We do not several other methods. require this identification in many cases but there is one occasion which is perhaps the most controversial and disputable occasion and that is at the time of elections and voting. Even here, we do not identify a person by his caste. That being so, I do not see why we require it for registration purposes. Shri Govinda Reddy himself, I think, does not understand that the people who belong to these castes do not like to be called by these caste names.

Shri M. GOVINDA REDDY: I did not say that it should be retained. I only explained why it was there. I have supported the Bill.

SHRI N. D. M. PRASADARAO: have misunderstood, I am sorry. Even the people who belong to these castes abhor the idea of being called their caste names. There is a caste in Telugu which, when culture developed and educated persons sprang up from that caste, began feeling shy and changed its name. This also did not take away the odour from the name and they have once again changed the name to Nagpal something like that. The names certain castes carry such a bad odour that even the people coming from those castes refuse to be called by those names. That being the case, I do not see why they should continue to be called by such names, and why we should retain the mention of castes. At the same time, I do not want to go so far as my friend, Shri Akbar Ali Khan. He said that the names of all the castes should be deleted from all the records, from all the Acts and so on. Even our Conrights stitution gives certain guarantees, particularly the to Scheduled Castes and the Scheduled Tribes. So long as we do not away those safeguards, the mention of the caste names should be there and only for that purpose, that is, for

the purpose of registration of documents. Of course, we hope that the day will come soon when all the names of the castes could be completely wiped out from all the documents.

SHRI P. S. RAJAGOPAL NAIDU (Madras): Make a beginning now.

Shri N. D. M. Prasadarao: Yes, of course and that is why, except in the case of the Scheduled Castes and the Scheduled Tribes, for whom special provisions are to be found in the Constitution, the names of the castes are to be removed from all documents intended for registration. I fully support this Bill.

SHRI P. S. RAJAGOPAL NAIDU: Mr. Chairman, I support this amending Bill but I support it not for the reasons that are stated in the Statement of Objects and Reasons that are given in the Bill but for reasons of my own which I am sure the House will appreciate. The caste that is used in the Bill should not be taken in the loose sense in which it is used in ordinary parlance. We have to read carefully the words appearing before, namely, case of an Indian, his caste, if any". Hon. Members perhaps thought that the word applied only to the Hindus. Under the word 'Indian', will Muslims, Christians, Hindus, Parsis, Jains, and so on. citizens this country. If, instead of the word 'Indian' we had found the 'Hindu', then certainly these words shall not find a place. Probably, the framers of the parent Act meant this word "Caste" for religion, caste, subcaste, community and all that. In the Telugu language, there are like, "matam", "vamsam", "kulam", and so on. Probably this word, caste comprised all these things, caste, community, etc. I would suggest that in the place of caste, if we have the word "religion", it would meet the point. We should at least know, in the case of a person who brings forward a document for regisas to whether he tration,

[Shri P. S. Rajagopal Naidu.] Christian, Hindu, Muhammadan, Sikh, Parsi or Jain and the deletion of the words "caste, if any" and the substitution of the word "religion" would enable us to know as whether the person who registers document is Hindu, Christian, a Muslim or Parsi.

While supporting the Bill, I would suggest that the words "caste, if any" should be replaced by the word "religion".

(Mysore):

SHRI H. C. DASAPPA Mr. Chairman, I also warmly support the measure that Mr. Leuva has brought forward here. I have the slightest doubt that there should be no place given in a document to be registered for the mention castes, etc. Besides, this is a very innocuous thing. This is not going to do any harm to anybody at all. may also say that this is a non-controversial measure but unfortunately, the arguments advanced by some hon. friends have made it a little controversial. My friend, Mr. Mukerjee, has said that the caste should find no place anywhere in the Government documents, and so on. everybody knows that 12 Noon. Constitution provides certain special aids, or I may say, concessions to Scheduled Castes. Scheduled Tribes and Backward Classes. The idea is simply this that , those who have lagged behind in the race of life do need a measure of special aid so that they may also come up in society. When that is the case I really cannot understand how that wholesome objective of the Constitution could be realised if, for instance, there is no mention at all about the Scheduled Castes, Scheduled Tribes and Backward Classes. As Mr. Mukerjee himself said, in the case of recruitment to services there are certain reservations for these Scheduled Castes, Scheduled Tribes and Backward Classes. If in the applications these facts are not mentioned, how is it possible to work this out?

Likewise, we all know that in the matter of admission to educational institutions some preference is shown to the Backward Classes.

SHRI B. K. P. SINHA: May I know from the hon. Member the distinction between caste and class?

SHRI H. C. DASAPPA: I think all the States have been asked to mention who the Backward Classes are.

SHRI B. K. P. SINHA: That political interpretation.

SHRI H. C. DASAPPA: It is such a well known thing that I thought everybody knew it. For instance, the term 'Scheduled Caste' refers to those who generally are known as Harijans and certain other communities. Similarly, the term 'Scheduled Tribe' also well defined. Backward Classes are those people belonging to other sections of society who are very backward primarily in education and economically also. The Constitution defines exactly who the Backward Classes are. Those who are educationally and economically backward are known as Backward Classes. It may be that in the highest caste in the scale of gradation or degradation in our society as they say, there may be the poorest man and a man who is least educated but generally speaking you include in Backward Classes certain sections of society who have lagged behind for various reasons. It may be because there was a social stigma attached to their particular calling, trade or profession. For instance, there are the fishermen. Somehow or other they have fallen back and they are supposed to be backward. There are boyees who are palanguin bearers. Then there are vadders who break stones. They are all backward. Likewise there are a large number of Backward Classes who need special aid. So what I say is that there is no need to make this innocuous Bill a controversial one by importing into it such considerations. I am sure that we all look forward

to the day when there will be no such thing as caste system. I for one will vote for it right now but the question is by merely eliminating these descriptions in governmental documents are we going to get rid of the wretched evils of this caste system?

DR. SHRIMATI SEETA PARMA-NAND: Yes.

SHRI H. C. DASAPPA: Much rather that we direct all our energies towards the elimination of this caste system in a practical way. Let us not be only talking about it. Let us work for it in every way; right from mixing, travelling, dining and even to extent of marriages, let us demonstrate that there is no such idea caste. That would be a surer way to · the realisation of that happy consummation that we all devoutly wish for. Merely crying from house-top we do not want it would not take us anywhere. When we talk about progress of the community, we say that the caste system should not be there but when we come to our particular social engagements, then course the caste is very predominent. I think we are only deluding ourselves into a false belief that we are trying to be national in our outlook.

Sir, I would not have risen to take part in this debate because it is so welcome and so innocuous but only because there were some extravagant suggestions made by my hon. friends.

DR. P. V. KANE (Nominated): Mr. Chairman, Sir, this looks very innocuous no doubt but in the rush of legislation we may be creating new problems. That is how I feel about it. My point is that the same thing could have been effected in a better The thing is nobody thinks way. over these matters. Now, the word 'addition' means at the end the caste is omitted. The Registrar under sections 55 and 58 is bound to endorse on the document only the name etc. and the addition. Suppose a man wants that his caste should be mentioned and there is an enthusiastic

Registrar. He will say, 'Nothing doing. There is no longer any caste distinction'. And on that ground he will refuse to register the document. He is bound by sections 55 and 58 only to endorse the names of parties and the addition from which the caste been omitted. I know example of one gentleman who was called Govind Narain Vartak. Now, the same surname is prevalent among Brahmins as well as among various other castes. The Registrar will say that the caste should be omitted and the man presenting the document may be a Brahmin and since so many castes have the same name, he may want to have his caste specified. I feel that you will be only creating trouble. It may be that a person may belong to a low caste and he may tell the Registrar, 'I have no caste; I do not belong to any caste' Later on, he may come up with a claim that he a Scheduled Caste. Then you cannot say, 'Look here, you yourself once said that you did not belong to any caste and now you cannot claim anything.' In order to avoid all these difficulties it would have been better if you had simply said that a person's refusal to state his caste will not entitle the Registrar to refuse registration of the document.

THE MINISTER FOR LEGAL AFFAIRS (SHRI H. V. PATASKAR): That is exactly what will happen. I think there is some misconception.

Dr. P. V. KANE: No; no. At present he cannot state his caste. Even if a person wants to do it, he cannot put it. So I say, let it remain. People do not know what you are going to What you want is that there should be no distinction of caste but you cannot say on that ground that nothing should be put in. Suppose I make a will, I can put many things in the will and you have to register Suppose I say this is my selfacquired property. Who is going to say if it is self-acquired or not? You do not go into such things. In the first place the original section itself i [Dr. P. V. Kane.] contradictory It says, "in the case of Indians, the caste" There are thousands of Indians who have no caste. Probably the word "caste" is used only in the sense of class; otherwise I cannot understand how any Indian can think of caste.

SHRI H. V. PATASKAR: At the time when the Registration Act was passed, my friend knows that even Christians used to mention their caste.

Dr. P. V. KANE: There are no Christians Brahmin and Sudra Christians. My point, however, that there is no particular for this. In this way you can go on multiplying any number of legislations. But if you feel that there is urgency, then this is not the way to do it. Some other way should be found out.

Dr. SHRIMATI SEETA PARMA-NAND: Mr. Chairman, Sir, I had no intention at all to participate in this debate but the last one or two speeches have somewhat puzzled me. This Bill which I thought should have received wholehearted support being not only salutary but most welcome has given rise to a sort of mixed opinions. At least that is the imprescreated in the minds of those who listened to the speeches. thought I must say a few words on behalf of those reformers of the last fifty years who perhaps are not here in this House. Sir, the Bill in my opinion marks the fulfilment of a demand of a large number of reform-"जाति पात तोडक मंडल'' ists like who and people have other not been believing in caste. Sir. the hon. Member from Mysore, Mr. Dasappa, said that this is not calculated to do away with caste system from the society altogether but it is certainly one of the measures which will contribute to it and every measure that will contribute to should be welcomed. Every occasion when caste has to be mentioned or when people are every occasion reminded of it is going to prepetuate

that system. And naturally such an important information by which no mention of the caste system has to be made, will take it away from the minds of the people. So, from that point of view, with a view to unifying the country, this is absolutely necessary.

With regard to the points mentioned by some hon. Members like Dr. Mitra, I would rather give information by way of explanation. In countries where there is no caste system and where the names are common, there is no difficulty. As was questioned even by the hon. Member from seems to be some Mysore, there complex in Mysore. Mr. Govinda Reddy said where there are common names like John Michael or Michael John, whose father's name may be the same-they are called by two or three Christian names-more one person may have the same name, have been able to cast their votes without any confusion. India is the only country which has the caste system. For that reason it does not mean that no mention of caste system in our political elections and other things is going to cause any confusion. For that reason, I think....

Shri P. S. RAJAGOPAL NAIDU: Roman Catholics, Protestants, so many people are there.

Dr. SHRIMATI SEETA PARMA-NAND: Christians and other people. do not have castes in other countries. They manage. In the same way can manage here. So, what I say is Christians have no castes. Parsi, as was mentioned by the hon. Member-I was not quite able to catch his point -is a religion. The religion could be mentioned, but it is not at all necessary to mention it. We are all for removing casteism and, if anything, every step that will lead to should be welcomed. Ιf anything, amending Bill will remove casteism from the country and we should support this move wholeheartedly.

Mr. CHAIRMAN: Mr. D. Narayan, you are the last speaker. I am going to ask Mr. Pataskar to speak next.

श्री देवकीनन्दन (मुम्बई) : सभापित महोदय, इस विधेयक का मैं हार्दिक स्वागत करता हूं । मैं यह नहीं मानता कि इस विधेयक के पास होने से जातियां नष्ट हो जायेंगी या जातीयता नष्ट हो जायेंगी या जातीयता नष्ट हो जायंगी श्रौर मैं यह भी नहीं मानता कि कानून से ऐसी बातें हो सकती हैं। हां, कुछ मदद जष्टर पहुंच सकती है श्रौर मदद पहुंचायी जानी चाहिये श्रौर इस लिहाज से ही मैं इसका स्वागत करता हूं ।

मैं जानता हं कि यह जातपाति की जो बीमारी है, वह बहुत पुरानी बीमारी है श्रौर जैसा कि महात्मा गान्धी ने एक जगह लिखा यह सहस्रमुखी रावण की भांति है। इस जाति का एक मुख नहीं है इसके सहस्र मुख हैं, हाइड्रा हेडेड मोन्सटर कह कर इसका उन्होंने जिक किया है। ग्राप इसके एक मुंह को काटते है तो वहां दूसरा मुख **पै**दा हो जाता है, ऐसा ग्राज तक देखा गया है । जिस तरह से रावण के बारे में कहा जाता है कि उसका एक मुख गिर पड़ता था, तो उसकी जगह दूसरा श्रा जाता था, इसी तरह से इस जातीयता की या जातपाति की बीमारी भी है, श्रौर मैं श्रापसे कहना चाहुंगा कि यह बीमारी इतनी हमारे श्रपढ़ लोगों में नहीं है, यह बीमारी झगर विशेष रूप से कहीं हैं तो हमारे पढ़े लिखे, एजुकेटेड लोगों में है। मैं इस बात को खास कर इस संसद् के सामने कहना चाहता हूं, क्योंकि यहां अधिक र पढ़े लिखे लोग बैठे हये हैं।

देखा गया है कि जहां कहीं स्वार्थ का सवाल श्राता है, तो जाति सबसे पहले याद श्रा जाती है। ग्रपने जिले में मैने यह देखा है कि जब कभी किसी जाति का कोई प्रथम वकील ग्राता है, तो पहले यह जानने की कोशिश करता है कि मेरी जाति के लोग शहर में कौन हैं और देहात में कहां है । कोई डाक्टर किसी जाति का ग्राता है, तो पहले यह फिराक में रहता है कि मेरी जाति के कौन यहां पर हैं क्योंकि वह जानता है कि सबसे पहले मुझे जो ग्राहक मिलेंगे वे प्रथम मेरी जाति के मिलेंगे ग्रौर वे ही मेरे खैर-स्वाह बनेंगे, इस तरह मैंने देखा है कि ग्रकसर हमारे पढ़े लिखे लोग ग्रपने स्वार्थ के लिये ग्रपनी जाति को सबसे ज्यादा ग्रागे बढ़ाते हैं ग्रौर ग्राप देखेंगे कि शहरों में ग्रौर देहातों में जातीय संगठन जो पैदा किया जाता है, वह भी हमारे पढ़े लिखे लोग ही स्वार्थवश करते है ग्रौर ग्रपनी मदद से करते हैं

एक माननीय सदस्यः राजनीति**ज्ञ** करते हैं ।

श्री देवकीनन्दन : राजनीतिज्ञ ग्रिधिक करते हैं। श्रापने मुझे श्रच्छी बात याद दिला दी क्योंकि जब से स्वराज्य भ्राया है भ्रौर जब से पावर लोगों के हाथ में ग्राई है, तब से जातीयता, जातपति ग्रौर बढ़ गई है क्योंकि उसमें ग्रक्सर बातें सिर की गिनती से होती हैं। सिर गिने जाते है, एक, दो, तीन, चार, पांच। गिनती से जब चुनाव होते है तो सबसे पहले मुझे याद ग्राती है ग्रपनी जाति की, मुझमें श्रिभमान पैदा किया जाता है कि मेरी जाति में एक मिनिस्टर है, मेरी जाति में एक डाक्टर है, एक कलक्टर इस ढंग से वह जाति को एकत्रित करता है, बटोरता है। यहां तक है कि पढ़ने लिख**ने** के मामले में, स्कूलों ग्रीर कालिजों में, हर मामले में भ्रापकी जाति को ही श्रागे रखा जाता है। मैं कालिज में पढ़ता था तो मेरे एक प्रोफेसर थे। वे कहा करते थे कि स्रसंस्य (इन्युमरेविल) की व्यास्या ग्रगर कोई मुझ से पूछे तो मैं जवाब दूं। हिन्दुस्तान में कितनी जातियां है, उसका पता कर लो तो ग्रसंस्य का पता लग जायगा।

[श्री देवकीनन्दन]

तो इस लिहाज से जातीयता की बीमारी सारे देश में, घर घर में, गांव गांव में फैली हुई है। देहातों में उतनी नहीं है जितनी शहरों में है, धनपढ़ों में उतनी नहीं है जितनी कि पढ़े लिखों में है। ग्राप सर्विसेस को ले लीजियेगा । सर्विसेस में भी श्रापको यह बीमारी सब जगह मिलेगी । ऊपर का श्रफसर जिस जाति का होगा, वह श्रकसर भ्रपने जातिवालों को इकटठा करने की कोशिश करेगा। मैं ग्रन्भव की एक बात यहा कहना चाहंगा, यद्यपि उसे कहने की भ्रावश्यकता नहीं थी। जेल का किस्सा है, मैं एक दफा जेल में था -- जेल तो मैं कई दफे गया हं--तो वहां जो कैदियों का हिस्टी टिकट होता है उसमें मेरी अपनी जाति लिखी हुई थी क्योंकि जेल के जो कैदी होते हैं उनकी ''कास्ट'' हिस्टी टिकट में लिखी जाती है । तो उस वक्त जेल के जो हेडक्लर्क थे वे मेरी जाति के निकले, हालांकि वे मेरे प्रान्त के नहीं थे, मेरी भाषा बोलने वाले नहीं थे। उन्हें पता चल गया कि अपनी जाति का कोई श्राया है ग्रीर उन्होंने फीरन मुझे बुलवा भंजा । वे यह समझे कि श्रपना ही है, उन्हें यह पता नहीं था कि श्रपना भाषाभाषी है या नहीं। मैं कैदी तो था ही लेकिन उन्होंने मुझे सामने खड़ा नहीं किया, ग्रपने पास ही एक कुर्सी पर बिठा लिया और बाद में यह हुम्रा कि जेल का जो बगीचा थां उसमें से मेरे लिये फल भाने लगे भौर जेल की जो ग्रच्छी ग्रच्छी चीजें थीं वे सब मझे मिलने लगीं । मैने कहा, श्रौर जो कुछ हभा यह तो फायदा हम्रा जाति लिखने से। तो मैं यह कह रहा था कि जब जाति को भ्रागे बढ़ाया जाता है तो उसके पीछे स्वार्थ भावना श्रक्सर होती है । श्राप जानते हैं, दारिद्रय एक ऐसी चीज है जो जाति को नहीं पहचानती , गरीब श्रादमी जाति को नहीं पहचानता, भूखा कभी जाति को नहीं पहचानता । इसलिये जातीयता के पीछे जितनी बातें हैं, वे ग्रधिकतर स्वार्थ की, ईर्घ्या की, मत्सर की श्रीर लेने देने की हैं। मैं यह नहीं मानता कि इस कानून से ये सब बातें निकल जाने वाली हैं, परन्तु यह बात जरूर है कि हमें उसके लिये कोशिश करनी चाहिये श्रीर उसको हर प्रकार धीरे धीरे हर जगह से निकालना चाहिये।

स्कलों में जिस वक्त नाम लिखाया जाता है, उसमें भी जाति लिखनी पड़ती है । हमारे यहां तो जाति जाति के नाम पर होस्टल्स हैं, बोर्डिंग हाऊसेज हैं, जाति के नाम से संस्थायें चलती हैं। तो श्रापको हर जगह यह कोशिश करनी चाहिये कि खतरनाक बातें दूर हों। ग्रभी डा॰ मित्रा साहब ने कहा कि सेकेटरी साहब की भी एक जाति है, डिपूटी सेकेटरी की भी एक जाति है। मै कहना चाहता हूं कि वह जाति नहीं है। जाति तो उसका नाम है जो जन्म से मानी जाती है श्रीर गुणों से उसका कोई सम्बन्ध नहीं होता। मैं फलां मां बाप के घर में पैदा हुआ और उनकी जाति सेकेटरी का बेटा सेकेटरी का बनगया। या चेयरमैन का बेटा चेयरमैन थोडे ही बनने वाला है। इसलिये हमें ये गलत बातें स्रौर गलतफहमियां नहीं पैदा करनी चाहियें, हमें ठीक तौर से मर्यादा में इसको देखना चाहिये । इस जाति ने, जातीयता ने काफी संकीर्णता श्रौर संकृचित विचार इस देश में पैदा कर दिये हैं और इतने दायरे पैदा कर दिये हैं कि सारा हिन्दुस्तान सैंकड़ों ट्कड़ों में बट गया है। श्राप जानते हैं कि उसका पौरणाम छोटे मामलों से लेकर बढे मामलों तक पहुंचा है। कुछ वर्ष हुए, श्राप जानते हैं, कि जटिस्तान बनाने की मांग कूछ लोगों ने की । कोई सिाक्खिस्तान चाहता है, कोई द्राविडिस्तान चाहता हे. तो ये भी उस कांस्टीइज्म की ही बीमरी है, _{क्र}ज़ितना जिसका छोटा बड़ा दायरा **है** उतर्नी वह उसको बनाना चाहता है। मैं यह मानता हूं कि कानून से ऐसी बातें बन्द नहीं हुन्ना करतीं, जब तक म्राप लोगों के दिलों

से ये बातें निकाल न दें। हृदय परिवर्तन से श्रौर समझा बुझा कर काम करने से ही ठीक परिणाम निकल सकता है भ्रौर उसी से इस मुल्क से जातीयता और जांतपांति दूर हो सकती है। ग्रभी कहा गया कि जातपांति तोड़क मंडल कायम हुन्ना है। मैं कहता हूं कि कांग्रेस ने खुद प्रस्ताव पास किया है कि हमें कास्ट ग्रीर कम्युनिटी की भावनाम्रों को मिटाना चाहिये। इसलिये हमारा यह फर्ज है कि हम सिर्फ इस कानन को पास करके चुप न बैठ जायं, बल्कि जहां जहां यह जांतपांति या जातीयता हमें सिर भ्रकड़ाते हुये दिखाई दे या हमारे भ्राडे भ्राती हुई दिखाई दे, तो अपनी सारी ताकत से, श्रपनी बुद्धि से, श्रपनी निष्ठा से हमको उसे निकालना चाहिये। खास कर के शिक्षा विभाग से पहले जाति को हटाना चाहिये। जाति के नाम से न जाने कितने होस्टल, बोर्डिंग हाऊसज और स्कल चलते हैं, उन सबको बन्द करना चाहिये । मैंने बहत सी जगहों में देखा कि ऐसी संस्थाओं को ग्रांटों भी दी जाती हैं। कान्यकृब्ज कालेज, श्रग्रवाल कालेज, मराठी कालेज मराठी विद्या मंदिर और न जाने क्या क्या जातिवाचक नाम हैं जिन नामों से वे चलते है । इस तरह से यदि हमें इस ब्राई का सामना करना है तो मेरी मंत्री महोदय और सरकार से यह प्रार्थना है कि सबसे पहले इसका सामना शिक्षा विभाग में करना चाहिये स्रौर शिक्षा विभाग से इसको निकालना चाहिये। वहां से श्रू-श्रात करेंगे, तो श्राखिर में हम कामयाब हये वगैर नहीं रहेंगे।

Shri H. V. PATASKAR: Sir, this very innocent and innocuous Bill has raised a very lively debate. I will, therefore, first of all try to bring to the notice of all Members of this House the limited scope which the present Bill has got. As we know, under the Indian Registration Act which deals with the question of registration of documents, there is one section 58 which says that on

every document admitted to registration other than a copy decree or order or a copy signed by a Registering Officer, there should be endorsed the following particulars, namely, the signature and 'addition' of every person admitting the execution, etc. Here, the word 'addition' occurs and section 58 lays down that upon every document which is brought forward for registration, the signature and 'addition' must be there. Sub-section (b) says, signature and 'addition' of every person examined in reference to certain documents." The word 'addition' occurs in this section 58. Therefore, what is required is that in document brought forward for registration, the 'addition' will be and the word 'addition' is defined in section 2 which deals with tions." "'addition' means the place of residence"—naturally it must be there—".... and the professioin, trade, rank and title (if any) of a person described, and, in the case of an Indian," formerly the words were 'native of India' and they were subsequently changed to 'Indian'— "his caste (if any) and his father's name," so that the result is that, if the present provisions stand as they are, 'addition' must be there. Under section 58, if the 'addition' is proper, the Sub-Registrar would be justified in rejecting the document and not registering it. That means that caste must be mentioned and if there is no mention of caste, naturally under section 58, there would not be proper 'addition' and the Sub-Registrar may be justified in refusing the document for registration. It therefore, thought necessary that these days, apart from the general question of abolition of caste, should not be made compulsory for an Indian that he must mention his caste. It is, therefore, on that account that the scope of the present Bill is that it wants to delete these words, so that after the passing of this Bill, it will not be necessary for a person, while complying with the provision for giving the details as required for the definition of 'addition', to mention

he mentioned.

[Shri H. V. Pataskar.]
his caste. That is the only effect of
this provision and I really fail to

understand how it will lead to any complication, because one argument was—probably it was hinted at—if caste is not mentioned, probably the description would not be proper. But there are other items and it is not, therefore, necessary that caste should

Now, I thought that my friend, Dr. Kane, said that probably it would create some complications. Well, far as I can see, there will be no complications. If a man mentions, spite of the Act, his caste, then it is something in 'addition'-in excess of what is required to be mentioned as an 'addition' and on that account, he should not be liable to rejection. But at any rate, if the present position continues as it is when caste must be mentioned, it is something in these days that we are trying to rectify for which this Bill has been brought for-And I rightly accepted the principle of this measure in the other House and I have great pleasure in accepting it here also because. although this may not go the whole length, at any rate, it removes hardship which may occur to a person, if he does not want to mention his caste. At least, to that extent, this measure has a limited nature and I think that it should not create any complications, so far as I can find.

Then, some Members suggested, "Why is it that this 'addition' means the place of residence, and the profession, trade, rank and title of a person described?" I think that it is necessary to give the history of the measure. As is well known to the lawyer Members of the House, the first Registration Act was passed somewhere in 1871. At that time, probably those who were responsible thought that all Indians should provide their own caste and therefore. they put it that in the case of Indians, naturally the caste should be mentioned. That is the only idea underlying it not that it is only for Hindus or for Mussalmans.

I myself remember what happened some 30 years ago. A friend who was a practising lawyer like me used to say that in regard to a declaration he made, he indicated 'By caste—Brahmin' and 'By religion—Christian.' I am not telling only a fairly tale. But I know him and I asked him. That was the state of things then. So, we need not go into the history of those things.

Therefore, when they put the word 'Indian', they thought that caste should also be mentioned.

So, that is how it began in the original Act of 1871. It continues even when the Act was amended largely in 1908. And I think that we have now come to a stage when we think that it is not consistent with the ideas which we have got: at any rate, it should not be made compulsory for any person that whenever he presents a document for registration, he must be in a position to mention that. That is the simple object of this measure. It will absolutely create no complications, so far as I can find. I think that the matter has not only been considered thoroughly but we have consulted the State Governments also. Because these things find a place in the Concurrent List, item 6, it was thought necessary, before the Bill was finally passed, that we should also consult the State Governments, since they have also got powers of legislation with respect to these matters of registration of docu-And I am glad to say that Governments of Travancore-Cochin, Madhya Bharat, Hyderabad. Coorg, Kutch, Manipur, Tripura, Vindhya Pradesh and Madhya Pradesh have expressed their opinions, Others do not seem to take much interest.

Then, I would like here to say one thing, because that point has not been made out by anyone. The Madhya Pradesh Government have suggested

that they probably would find some difficulty because they say that in the case of persons who are governed by the Central Provinces Land Alienation Act, 1916, or section 152 of the Madhya Pradesh Land Revenue Code 1954, a Registering Officer is under a legal obligation to insist upon mentioning of tribe or caste to which the parties belong in the document itself. There is no objection if clause 1 of section 2 of the Indian Registration Act is amended in such a manner as it would not contravene the provisions of the aforesaid special enactments. Naturally I do realise that, for the time being for certain purposes which are mentioned here, we do need the caste, the tribe, etc. to be men-Therefore, they think probably that they may be affected. However. I would like to make it clear that section 18 of the Central Provinces Land Alienation Act, 1916, states that notwithstanding anything In the Indian Registration Act, 1908, or in any rules made under section 69 of that Act, an instrument which contravenes any provision of the local Act shall not be admitted to registra-That is the present position. The object of the Madhya Pradesh Act is to protect lands belonging to certain aboriginal tribes and from this point of view the mentioning of the name of the tribe to which particular person belongs would be necessary. Presumably the rules made under the local Act require mentioning of castes or tribes, etc. Neither the local Act nor the rules made thereunder would, I may assure the House, in any way be affected by the amendment proposed in the present Bill. This subject finds a place in the Concurrent List, and this Bill will not in any way affect any provision made for a specific purpose.

So far as the general question is concerned, as hon. Members are aware in 1948 a Resolution was brought forward before the Constituent Assembly (Legislative) by the hon. Shri R. R. Diwakar that.—

"This Assembly is of opinion that connected for any purpose with the State or its services, Government of India shall not recognise any caste. sect or sub-caste, religion and that in future it shall abolish the mention or entry of caste, sub-caste, sect religion in any forms supplied by Government or any records or registers kept by Government."

At that time in 1948 Government said that they would appoint a Committee. On that assurance that Resolution was withdrawn. Α Committee appointed and it submitted its report in 1949. In the meantime, I must say that what we are trying to do now has already been done by only one Government and that is the Government of Uttar Pradesh. In 1949, when the Diwakar Committee was doing its work, the U.P. Government issued orders and instructions denominational terms indicative caste or sub-caste should be omitted from all Government records. It was they who for the first time at that time brought it to the notice of the Government of India that the present Indian Registration Act should be amended in the way that is now suggested. But as the Government decided to take no action with respect to the whole of the report, that matter was not pursued. The difficulty so far as taking a decision with respect to the report of the Diwakar Committee was this. It appears to me that, so long as we have recognised for certain purposes certain tribes, etc., there is some difficulty in taking immediate action that places wherever castes are mentioned, they should be deleted. If we try to do so, probably it may create complications which are not present to our minds now, and in view of the fact that a Law Commission has already been appointed and it will go into all pieces of legislation, in course of time we will no doubt get some guidance from them as to the line that should be taken and as to the proper time to do something in the matter. I wholeheartedly

[Shri H. V. Pataskar.]

the measure which is now before the House.

[Mr. Deputy Chairman in the Chair.]

SHRI P. T. LEUVA: Mr. Deputy Chairman, I am deeply grateful to the House for taking a lively interest in the problem of the evils of the caste system. As I observed in my opening remarks, this Bill is of a limited character but it has wider implications. The discussion that has taken place was very helpful indeed. My hon. friend, Mr. B. K. Mukerjee, uttered a profound truth when said that the main purpose of this Bill is to create a psychological atmosphere in the country. measure is no doubt a small attempt to create that necessary atmosphere in the country. I do agree with my friend, Mr. D. Narayan, that the evils of the caste system cannot be done away with by legislation alone, but he must also realise that certain steps are necessary which will lead to the creation of a proper atmosphere in this country and will mould public opinion in such a way that a person would be ashamed to call himself as belonging to any particular caste. is no doubt true that we have to work for it, and by this amendment, it would be possible gradually to do away with the evils of the caste system. My friend, Mr. D. Narayan, said that after independence we have become more caste-conscious. I also feel the same way. After independence, because of the lust for power, everybody is becoming more casteconscious. It is no doubt true that so long as we do not make an organised effort, it would not be possible to remedy this evil which is eating into the vitals of our society. In the course of the discussion, several members put forward many interesting suggestions. Mr. Kishen Chand, whose idealism sometimes runs riot, suggested that surnames like Sharma and Verma should also be done away with as they indicate the caste. The suggestion is no doubt idealistic, but if I accept the suggestion, I would

have to go one step further, because I find that even the names sometimes indicate the caste. For example, there is Dr. Raghubir Sinh, who sits behind me. From his very name, everybody would deduce that he must be a Rajput and a Kshatriya.

DR. RAGHUBIR SINH (Madhya Bharat): Not necessarily. Even now, very many non-Rajputs have assumed this name-ending. They are getting interested in this. We do offer it to whosoever wants it. We do not take any objection to that.

Shri P. T. LEUVA: I am very happy that he shows a certain amount of self-sacrifice....

DR. RAGHUBIR SINH: This is not a monopoly.

Shri P. T. LEUVA: in permitting others to call themselves 'Singh' also. What I say is that, if we accept the suggestion of my friend. Mr. Kishen Chand, so many things will follow. Even the names that we have may indicate caste. The result would be that persons would have to be known by figures or by the alphabets. I don't think that it would be very desirable for us to complicate this matter to that extent.

I do hope that this small measure initiated bу my friend. Satish Chandra Samantha, in the other House, will do a certain amount of good to our country. am deeply grateful to him for allowing me to associate myself with him in this regard. In this discussion the attitude that has been taken up by the Minister for Legal Affairs has been very helpful. He has lightened my burden by lucidly explaining the legal implications of this measure. I appeal to the House that this measure must be worked in the proper spirit. We should not rest content passing this Bill. We should propagate the spirit that goes with this measure and see that the caste system which is corroding is eliminated at as early a date as possible. 2219Indian Registration

I commend this Bill for the acceptance of the House.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Indian Registration Act, 1908 as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: Clause 2. There is no amendment.

Clause 2 was added to the Bill.

Clause 1 (Short Title)

SHRI P. T. LEUVA: Sir, I move:

"That at page 1, line 4, for the figure '1955' the figure '1956' be substituted."

Mr. DEPUTY CHAIRMAN: The question is:

"That at page 1, line 4, for the figure '1955' the figure '1956' be substituted."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI P. T. LEUVA: Sir, I move:

"That at page 1, line 1, for the words 'Sixth Year' the words 'Seventh Year' be substituted."

MR. DEPUTY CHAIRMAN: The question is:

"That at page 1, line 1, for the words 'Sixth Year' the words 'Seventh Year' be substituted."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: There question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

Mr. DEPUTY CHAIRMAN: The question is:

"That the Title stand part of the Bill."

The motion was adopted.

The Title was added to the Bill.

SHRI P. T. LEUVA: Sir, I move:

"That the Bill, as amended, be passed."

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill, as amended, be passed."

DR. SHRIMATI SEETA PARMANAND: Mr. Deputy Chairman, I rise to congratulate the Government and the Minister in charge of Legal Affairs who has been good enough to accept the Bill and especially I am rising to speak because this will be the first non-official Bill that has been accepted by the Government and passed in the House.

MR. DEPUTY CHAIRMAN: The second, I am told.

Dr. Shrimati SEETA PARMA-NAND: Which was the first?

Mr. DEPUTY CHAIRMAN: The Muslim Wakfs Act.

DR. SHRIMATI SEETA PARMANAND: Yes. But that could not be called so much of a controversial Bill but apart from that, this is the first Bill, in our opinion because that is an old story and I hope it will prove to be a prescursor of many other Bills as the Government have changed its policy of accepting non-official Bills.

SHRI R. U. AGNIBHOJ (Madhya Pradesh): Sir, I whole-heartedly support the Bill, and want that it should be passed into law. Some difficulties have been indicated that the Scheduled Castes and Scheduled Tribes who have been given special rights by the Constitution might be affected but I assure you that by this amendment and by omitting the caste in educational and other institutions even, it will not affect them. I am for the abolition of the castes in the records as well as from the Hindu society and the Scheduled Castes and the Scheduled Tribes lists are only a temporary phase and after a few years they might be taken off according to the Constitution and the Government. I am for maintaining them until the caste distinctions and backwardness and depression and suppression-all these have been removed but all the same, the sooner they are abolished, the better it would be and therefore I am sure that we must proceed in that direction as quickly as possible and those constitutional necessities may remain there but still out of the constitutional necessities there certain things which maintain castes. Therefore before taking away the list from the Constitution, we should try our utmost to take away all other disabilities by legislations and by change of heart. This Act would surely change the mind of the Government officers, the registrars, the purchasers, the sellers and all these people concerned and I wish all success to this Act.

SHRI KISHEN CHAND: Sir, I just want to say one word. The mover of this Bill said something about my idealism in trying to remove certain suffixes and surnames.....

MR. DEPUTY CHAIRMAN: It is not an occasion to reply to arguments advanced by Government. This is the third reading.

SHRI KISHEN CHAND: I simply suggested that any suffixes which represent castes or sub-castes should be removed. He quoted the example of 'Singh'. I do not think it is part of the Christian name, as it is called or the principal name that should be altered, but any suffix which represents definitely a caste should be removed. I can quote any number of examples where people have, during recent times, removed those suffixes from their names. Certain have removed 'Aggarwal' or 'Gupta' from their names; that is a different thing from the removal of an integral part of the name. I don't think there is any idea of idealism in it. It is a practical thing and it should be brought forward in the shape of a legislation or in the shape of public opinion. I do hope that with the passing of this law, it will be taken up.

Mr. DEPUTY CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: Dhage is not here. His Bill is postponed.

We go to the Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1956.

THE VOLUNTARY SURRENDER OF SALARIES (EXEMPTION TAXATION) AMENDMENT BILL, 1956-continued.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta was speaking last. He is not here. Anybody else wants to speak?

SHRI KISHEN CHAND (Hyderabad): Mr. Deputy Chairman, Sir, nobody can have any objection against this Bill. It is very good of any Government servant or person getting a salary or allowance to surrender part of it. The only thing that I